

Metropolitan Transport Projects

1058. SHRI SUBRAHMANYAM NELAVALA : Will the Minister of RAILWAYS be pleased to state :

(a) whether the State Governments had approached the Railways for building the metropolitan transport projects;

(b) if so, whether the Government have admitted that State Governments are not willing to provide funds in implementing these projects;

(c) if so, the details thereof;

(d) whether one of the main reasons to provide funds is that unless the States share the burden equally, the Railways are not in a position to undertake this project;

(e) if so, the details of the States which have shown interest and how many of them have given consent to share the funds;

(f) whether in view of the poor response from the States, the Ministry has dropped the proposal; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) Yes, Sir. Some of the State Government had approached Railways for constructions of Metropolitan Transport Projects.

(b) Some State Governments have expressed their inability in providing funds for implementing the MTP projects.

(c) A meeting was called by Ministry of Urban Affairs & Employment on 23.3.96 in Nirman Bhavan with West Bengal Government for setting up Calcutta Metro Rail Corporation with the participation of the State Government for operation and maintenance of Calcutta Metro. Representatives of Government of West Bengal stated that they are not in a position to share the cost of such large projects including the cost of assets.

(d) With a sharp reduction in budgetary support for their developments plans, the Railways had approached the States to participate in the projects on cost sharing basis as the Railways are not in a position to bear the full cost of the Metropolitan Projects which are highly capital intensive yielding very low rate of return. Moreover, the main beneficiary of such rail borne intra-urban transport systems, is the city where such systems are installed. It is therefore, only logical that the State Government should bear major part of the cost of such projects.

(e) Government of Tamil Nadu and Government of Maharashtra had sent their proposals on cost sharing basis for extension/expansion of the existing suburban projects to the Railways.

(f) and (g) Under the Revised Allocation of Business Rules 1986, new proposals for rail based urban transport projects are now to be processed and approved by Ministry of Urban Affairs and Employments and State Government concerned.

Transfer of Officials in the ESI Corporation

1059. SHRI BHERU LAL MEENA : Will the Minister of LABOUR be pleased to state :

(a) whether the instructions issued by the Government of India relating to policy of rotational transfer of officers holding sensitive posts for not more than three years are strictly being followed in the Employees State Insurance Corporation;

(b) if so, whether these instructions are also applicable to officers working in the Vigilance Division of the ESI Corporation; and

(c) if not, the reasons therefor?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) to (c) The ESI Corporation is a statutory and autonomous body set up under the ESI Act, 1948. In the matters of transfer/posting of staff full powers vest in the ESI Corporation. However, the instructions issued by the Govt. of India in this regard are also generally followed by the ESI Corporation. In the case of certain Regional Directorates and Vigilance Division, Officers are required to be persons of high calibre and proven integrity. As such change in incumbency in the said offices are carried out depending upon job-requirements and other administrative exigencies.

[Translation]

Bribe Taken by Railway Police Personnel

1060. SHRI RAM KRIPAL YADAV : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government have received any complaints from the passengers getting down at New Delhi Railway Station regarding Railway Police Personnel taking bribe from them in connivance with agents;

(b) if so, the details thereof;

(c) whether it is a fact that passengers are implicated in false cases by the said agents in connivance with railway police personnel; and

(d) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) No complaint in this regard has been received by the Railways during the year 1996.

(b) to (d) Do not arise.

International recognition for Radars

1061. SHRI KASHI RAM RANA
SHRI MUKHTAR ANIS :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the radars installed at various airports do not have international recognition;